

1	2	3	4	5	6	7
T.O.M. (Mumbai)						
Elphinstone	-	0	-	0	-	0.11
Finlay	59.75	52.93	48.21	29.13	41.36	37.27
Gold Mohur	67.32	49.57	43.6	24.2	39.09	27.67
Jam. Mfg.	-	0	-	0	-	0.05
Madhusudan	-	0	-	0	-	0
New City	48.10	44.92	28.35	13.15	33.61	56.92
Podar Mills	12.35	24.97	40.13	12.17	36.04	18.65
Tata Mills	58.73	0	44.47	0	56.31	35.21
Sita Ram	-	43.26	-	36.78	-	0
Kohinoor Mills	-	0	-	0	23.95	0.60

* Targets not confirmed.

[Translation]

Supply of Coal

6674. SHRI NITISH KUMAR :

SHRIMATI SUSHMA SWARAJ :

Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has prepared any new draft agreement recently to ensure regular supply of coal to the big consumers of coal in the country;

(b) if so, the details thereof;

(c) whether there is any provision for charging additional amount by Coal India Limited for ensuring regular supply of coal as per the said agreement; and

(d) if so, the details thereof alongwith the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Coal India Limited is in the process of preparing a draft Legally Enforceable Coal Supply Contract for supply of coal to power stations.

(b) to (d) This contract will incorporate the following principles :-

(i) That in the event the coal supply is less than what is required by the power plant to generate power at a PLF of 68.5% then the coal company will be liable to pay heavy damages to the power company.

(ii) That no damages will however be payable in the event coal supply is interrupted due to an event of force majeure.

(iii) No damages will be payable if the coal supply is sufficient to generate power at a PLF of above 68.5%.

(iv) That the coal company will be entitled to a premium for bearing the above risk which would be decided taking into consideration the source of coal supply, the location of the power plant and other relevant factors.

[English]

Allocation/Grant To Coffee Board

6675. SHRI S.D.N.R. WADIYAR : Will the Minister of COMMERCE be pleased to state :

(a) the total grant provided to the Coffee Board during 1996-97;

(b) the amount of grant sought for by the Coffee Board from the Government during 1997-98;

(c) whether the Government have decided to increase the grant during 1997-98;

(d) if so, the details of the amount of grant earmarked for Coffee Board with the reasons for increase in allocation;

(e) whether the Coffee Board has decided to franchise off the Coffee Houses to private sectors to meet the expenditure; and

(f) if so, the details thereof and if not, the steps taken by the Coffee Board to reduce the expenditure ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) A sum of Rs. 1667 lakh was provided as plan and non-plan grants to the Coffee Board during 1996-97.

(b) During the year 1997-98, the Coffee Board had asked for Rs. 7719 lakh from the Government.

(c) and (d) Yes, Sir. For implementation of various schemes for development of coffee, Government has given enhanced grant of Rs. 2800 lakh (plan and non-plan) to the Coffee Board during the year 1997-98. These funds are expected to be spent on various programmes aimed at increasing production, productivity, plantation area under Coffee and Research and Development Schemes of the Coffee Board.

(e) and (f) Coffee Board has not taken any decision to franchise off the Coffee Houses of the Board to private sector. However, the Board has closed down 48 promotional units to reduce the expenditure following scaling down of its marketing activities after introduction of 100% Free Sale quota.

Formula for SSI

6676.DR. T. SUBBARAMI REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Chamber of Commerce and Industry has suggested 5-point formula for providing a 'level playing field' to small scale industrial units and making them globally competitive;

(b) if so, the details thereof;

(c) whether the Government have examined the points suggested by the PMD Chamber of Commerce and Industry; and

(d) if so, the time by which the final decision for implementing the suggestions is likely to be considered ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) The PHD Chamber of Commerce and Industry had submitted a Memorandum to the Task Force set up by the Central Board for Excise and Customs

(CBEC) on 16.11.1996. The Memorandum contained some suggestions for reforms in the Excise duty structure applicable to the small scale industries. The five suggestions made by the Chamber of Commerce and Industry are briefly as follows :-

1. Duty exemption limit of Rs. 30 lakhs should be increased to Rs. 50 lakhs and with a concessional duty rate for above Rs. 50 lakhs and up to Rs. 1 crore. Full duty should be charged above Rs. 1 crore and the turnover ceiling of Rs. 3 crores should be removed.
2. The Excise exemption scheme should be extended to all excisable goods manufactured by SSI. There should be no exclusion.
3. The SSIs should be given the option to pay duty and obtain Modvat facility on exempted goods in some cases while availing duty exemption in some other cases.
4. The Excise exemption scheme should be extended to brand goods also manufactured by the SSIs.
5. The excise duty regulation procedures for the SSI units should be further simplified and relaxed.

(c) and (d) Government have examined the suggestions of the PHD Chamber of Commerce and Industry as part of the Budget exercise. A revised excise exemption scheme has been announced in this year's Budget. The new scheme is effective from 01.04.1997. Under the new Scheme, Clearances of goods, excepting certain specified items, manufactured by a SSI unit upto an aggregate value of Rs. 30 lakhs are fully exempt from duty. Clearances in excess of Rs. 30 lakhs but less than Rs. 50 lakhs will be charged a flat rate of duty of 3%. Clearances in excess of Rs. 50 lakhs but less than Rs. 100 lakhs will be charged a flat rate of duty of 5%. Clearances in excess of Rs. 100 lakhs will be charged to full duty. This modification will greatly simplify the administration of the Excise Duty collection. The overall eligibility limit of Rs. 3 crores and the restrictions regarding usage of brand name remain unchanged.

As per the new scheme notified vide No. 16/97. Central Excise dated 01.04.1997 a manufacturer can avail of the facility of MODVAT only after the clearances cross Rs. 100 lakhs. Further, the manufacturer has the option either to pay the normal duties and avail MODVAT or to